

**GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF REVENUE**

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**LOK SABHA  
UNSTARRED QUESTION No. 2298  
TO BE ANSWERED ON FRIDAY, THE 28<sup>th</sup> JULY, 2017  
SHRAVANA 6, 1939 (SAKA)**

**PREPARATION FOR GST**

**2298. SHRI ARVIND SAWANT**

Will the Minister of FINANCE be pleased to state:

- (a) Whether States/Union Territories have put in place adequate mechanism/systems to implement the Goods and Services Tax (GST) and if so, the details thereof;
- (b) Whether the Government is aware of the apprehension among the States/UTs with regard to GST and if so, the details thereof; and
- (c) The corrective measure taken by the Government in this regard?

**MINISTER OF STATE FOR FINANCE**

**(SHRI SANTOSH KUMAR GANGWAR)**

- (a) Yes Sir. Adequate mechanisms have been put in place by all the States for the implementation of GST. Extensive training on GST laws and procedures for Central and States Government officers has been conducted by the National Academy of Customs, Indirect Taxes and Narcotics. Training on IT systems has also been conducted by GSTN.
- (b) No Sir. No State has expressed any apprehension with regard to GST. In fact, all the major decisions related to GST have been taken by the GST Council which is a Constitutional body having representatives of all the States and two Union territories. Further, all decisions of the GST Council have been taken by consensus.
- (c) Does not arise in view of reply to part (b) above.

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